

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

C.C.P.A. No. 114 of 06
[Arising out of O.A. No. 712 of 05]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri Amit Kushari, Member [A]

Ishwar Dayal Pandey, S/o Shri Shiv Murti Pandey
Vs.
Shri B.N. Ghosang, Sr.DCM, E. Rly., Sealdah & Anr.

Counsel for the applicant : Shri H.K. Karn
Counsel for the respondents : Shri Mukund Jee.

O R D E R [Oral]

01.08.2007

Sadhna Srivastava, M [J] :- Letter dated 20.03.07 sent by Divisional Personnel Officer on behalf of Divisional Railway Manager, Eastern Railway, Sealdah, addressed to the Deputy Registrar, Central Administrative Tribunal, Patna is on record. It is mentioned in the letter dated 20.3.07 that the appeal filed by the applicant has been decided by the appellate authority in compliance of the direction given by this Tribunal in OA 712 of 05. A copy of the speaking order whereby the appeal has been decided and punishment imposed by the disciplinary authority has been modified by the appellate authority is also enclosed with the aforesaid letter.

2. Shri H.K. Karn, learned counsel for the applicant states that he has no knowledge about the compliance of the order done by the railway administration. Shri Mukund Jee, learned counsel for the respondents submits that he has not received any instructions so far.



3. Since copy of the speaking order is on record, therefore, we are of the considered opinion that the order passed by this Tribunal has been complied with. However, liberty is granted to the applicant to file application for revival of the contempt petition in case the order has not been complied with.

4. In view of the above position, this CCPA is dismissed and notices issued stand discharged.

[A. Kushan] M [A]

/cbs/

Sankha Dasgupta
[S. Srivastava] M [J]